

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1640
ANSWERED ON:10.08.2011
CAPITATION FEES DONATION FOR ADMISSION IN SCHOOLS
Rane Dr. Nilesh Narayan

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has received complaints against certain schools affiliated to Central Board of Secondary Education (CBSE) demanding capitation fees or donation for admission in their schools;
- (b) if so, the details thereof;
- (c) the relevant provisions of Act/Rules which allow the Government to take action against these schools in such cases; and
- (d) the corrective measures taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a): Central Board of Secondary Education (CBSE) has informed that some complaints against certain schools affiliated to CBSE demanding capitation fees or donation for admission in their schools have been received by the Board. Action is taken against such schools in accordance with Affiliation Bye-Laws of the Board.

(b): A statement indicating number of such schools State wise is annexed.

(c) & (d): Affiliation Bye-Laws of CBSE prescribe the following:-

- (i) Fee charge of a school affiliated with the Board should be commensurate with the facilities provided by the institution.
- (ii) Fees should normally be charged under the Heads prescribed by the Department of Education of the State/UT for schools of different categories.
- (iii) No capitation fee or voluntary donations for gaining admission in the school or for any other purpose should be charged /collected in the name of the school.
- (iv) In case a student leaves the school for such compulsion as transfer of parents or for health reason or in case of death of the student before completion of the session, prorata return of quarterly/term/annual fees should be made.
- (v) The unaided schools should consult parents through parents representatives before revising the fees. The fee should not be revised during the mid-session.

Under Affiliation Bye-Laws there is provision for penal action including withdrawal of affiliation for violation of norms. Time to time Guidelines and Circulars are issued to CBSE affiliated schools by the Board to ensure strict adherence of Affiliation Bye-Laws.

Statement referred to Unstarred Question No. 1640 for answer on 10.8.2011 regarding "Capitation fee/Donation for admission in schools" asked by Hon'ble M.P. Dr. Nilesh N.Rane.

The State-wise number of complaints received against CBSE affiliated schools during the year 2010-11 are indicated below:

S.No.	Name of the State	No. of complaints
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1.	Kerala	01
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2.	Karnataka	01
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3. Uttar Pradesh	05
4. West Bengal	01
5. Delhi	01
6. Punjab	01
7. Haryana	01
8. Tamil Nadu	04
9. Maharashtra	02